

**Central Administrative Tribunal  
Principal Bench**

**RA No.106/2017  
in  
OA No.382/2016**

New Delhi, this the 9<sup>th</sup> day of May, 2017

**Hon'ble Mr. Justice Permod Kohli, Chairman  
Hon'ble Mr. K. N. Shrivastava, Member (A)**

Madan Pal Singh ... Applicant

Versus

Union of India & others ... Respondents

**O R D E R (in circulation)**

**Justice Permod Kohli, Chairman :**

This review has been filed on the ground that relief claimed in para 8(iii) has not been considered. The said relief relates to consequential benefits as a result of the final seniority list of Income Tax Officers. Reliefs in sub-paras (i) and (ii) of para 8 relate to direction for preparation of the final seniority list. Relief sought in para 8(iii) emanates from reliefs in sub-paras (i) and (ii). Since the final seniority list is yet to be finalized, consequential benefit is not admissible. Reliefs (i) and (ii) have been granted by the Tribunal and it is only after the final seniority is notified, the question of consequential benefit would arise.

2. Considered. No ground for exercising review jurisdiction.  
Review application is rejected in circulation.

**( K. N. Shrivastava )  
Member (A)**

**( Justice Permod Kohli )  
Chairman**

/as/